

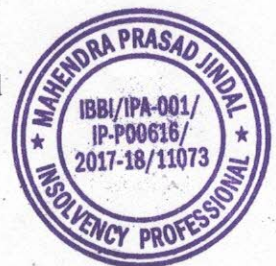
**FORM G
(REISSUANCE)**

**INVITATION FOR EXPRESSION OF INTEREST FOR
GAJANAN PAPER MILLS PVT. LTD. ENGAGED IN MANUFACTURING OF
VARIOUS KINDS OF PAPERS AT MALKAPUR DIST. BULDANA (MAHARASTRA).**
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/S. GAJANAN PAPER MILLS PVT. LTD. PAN- AAACG4019Q CIN- U21010MH1994PTC080267
2.	Address of the registered office	Plot no. B-10,11& 12, MIDC area, Village Dasarkhed, Malkapur, Dist. Buldana, Maharashtra, India, 443112
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	At the factory & registered office at Malkapur (Maharashtra)
5.	Installed capacity of main products/ services	Not available engaged in manufacturing of various kinds of papers
6.	Quantity and value of main products/ services sold in last financial year	Quantity: Kraft Paper-1876 tons & Colour 20 tons as per Tax audit report for FY 2023-24. Value: Rs. 11,66,44,267 as per financial statement for FY 2023-24. Quantity: Kraft Paper-163 tons as per Tax audit report for FY 2024-25. Value: Rs. 1,00,87,907 as per financial statement for FY 2024-25.
7.	Number of employees/ workmen	Nil as per information provided by suspended management
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	All the relevant documents can be obtained by sending an email at gajananirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	All the relevant documents can be obtained by sending an email at gajananirp@gmail.com
10.	Last date for receipt of expression of interest	10 th June, 2026
11.	Date of issue of provisional list of prospective resolution applicants	11 th June, 2026
12.	Last date for submission of objections to provisional list	16 th June, 2026
13.	Date of issue of final list of prospective resolution applicants	17 th June, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	18 th June, 2026
15.	Last date for submission of resolution plans	28 th June, 2026 (90 days period is provided to complete the reinstated CIRP by NCLT which is ending on 05-07-2026)
16.	Process email id to submit Expression of Interest	gajananirp@gmail.com
17.	Details of Corporate Debtor's registered status as a MSME	Udhyam Reg. no. UDYAM-MH-07-0015938 Dt.17/12/2021

Mahendra Prasad Jindal
Resolution Professional
In the matter of Gajanan paper Mills Pvt. Ltd.
Reg. No.- IBBI/PA-001/IP-P00616/2017-2018/11073
AFA valid upto 31/12/2026

Date: 25/05/2026
Place: Ahmedabad





TATA POWER
THE TATA POWER COMPANY LIMITED,
Bombay House, 24, Horni Mody Street, Mumbai - 400 001, India. Tel: (9122) 6955 8282, Fax: (91 22) 6955 8891 Website: www.tatapower.com CIN: L28920MH1919PLC000567

PUBLIC NOTICE

Notice inviting suggestions/objecton on the Application filed by The Tata Power Company Limited for grant of Distribution Licence under Section 14 and Section 15 of Electricity Act, 2003 for Six (6) revenue districts of BESCOM namely Chikballapura, Kolar, Bengaluru Rural, Ramanagara, Tumakuru and Chitradurga

- (Case No. MP/03/2026)
1. The Tata Power Company Limited (Tata Power) has filed an Application (Case No. MP/03/2026) before the Karnataka Electricity Regulatory Commission (KERC/Commission) for grant of Distribution Licence to TPCPL for the geographically connected areas comprising Six (6) revenue districts of BESCOM namely Chikballapura, Kolar, Bengaluru Rural, Ramanagara, Tumakuru and Chitradurga under Sections 14 and 15 of Electricity Act, 2003 ("the Act") read with Karnataka Electricity Regulatory Commission, KERC (Licensing) Regulations, 2004 and other applicable Rules and Regulations. The Commission has directed Tata Power to publish a Public Notice under Section 15 (2) of the Act.

2. The salient features of the Application are briefly provided below:

Applicant's Name:	The Tata Power Company Limited
Address of Applicant's Registered Office:	Bombay House 24 Horni Mody Street Mumbai 400 001
Nature of license applied for:	Distribution License under 6th proviso of Section 14 of the Act
Applicant's principal place of business:	Geographically connected areas comprising Six (6) revenue districts of BESCOM namely Chikballapura, Kolar, Bengaluru Rural, Ramanagara, Tumakuru and Chitradurga

3. Other salient features of the Application:
- The Tata Power Company Limited is catering to the power demand of the consumers across Mumbai, Ajmer, and in the states of Delhi and Odisha.
 - Tata Power Distribution - Mumbai has a customer base of over 0.8 million consumers in Mumbai across an area of 485 Sq. kms, with a network length of 4850 CKM and more than 99.99% reliability, which is among the highest in the country.
 - Tata Power has remarkable performance at Tata Power - DDL, Tata Power Central Odisha Distribution Limited (TPCODL), Tata Power Northern Odisha Distribution Limited (TPNODL), Tata Power Southern Odisha Distribution Limited (TPSODL), Tata Power Western Odisha Distribution Limited (TPWODL), Tata Power Ajmer Distribution Limited (TPADL).
 - Tata Power has been engaged in the business of distribution of electricity for over a century and is thereby in possession of unrivalled expertise and capabilities to manage the increasingly complex electricity distribution business. The Petitioner intends to leverage multiple synergies and thus cater to the ever-increasing power demand of consumers in the proposed area of supply i.e. the geographically connected area comprising of Six (6) revenue districts of BESCOM namely Chikballapura, Kolar, Bengaluru Rural, Ramanagara, Tumakuru and Chitradurga.
 - The proposed area for which The Tata Power Company Limited is seeking Distribution License, presently falls within the distribution area of Bengaluru Electricity Supply Company Limited (BESCOM).

4. Legal Status of the Applicant and Registration No.:
Public Limited Company - CIN [L28920MH1919PLC000567]

5. Shareholding Pattern:

Sr. No.	Name of Shareholder	No. of shares held (31 st March 2025)
(i)	Promoter & Promoter Group	1497257565
(ii)	Public	1698081982
(iii)	Non Promoter - Non Public	0
(iv)	Shares Underlying DRs	0
(v)	Shares Held By Employee Trust	0
(vi)	Total	3195339547

6. Management Profile (Board of Directors):

Sr. No.	Name and Designation	Qualification	Area of Expertise	Experience
1	Mr. Natarajan Chandrasekaran, Non-Independent, Non-Executive Director, Chairperson	• Masters in Computer Applications, Regional Engineering College, Trichy • Honorary 'Doctor of Letters', Regional Engineering College, Trichy	• Chairman of Tata Sons • Leadership in global business operations	Over 36 years
2	Dr. Praveer Sinha, Managing Director & CEO	• Ph.D. from Indian Institute of Technology, Delhi • Masters in Business Law from National Law School, Bangalore • Electrical Engineering degree from Delhi College of Engineering	• Power sector expert • Leadership in power generation and distribution	Over 36 years
3	Ms. Anjali Bansal, Independent Non-Executive Director	• Bachelor's in Computer Engineering • Master's in International Finance and Business from Columbia University	• Expertise in corporate governance • Experience in technology and financial services sectors	Over 20 years
4	Mr. Ashok Sinha, Independent Non-Executive Director	• Bachelor's in Chemical Engineering from IIT Kanpur • MBA from IIM Bangalore	• Extensive experience in the energy sector • Former Chairman and Managing Director of BPCL	Over 38 years
5	Mr. Rajiv Mehriishi, Independent Non-Executive Director	• Master's in History • MBA from University of Strathclyde, UK	• Former Comptroller and Auditor General of India • Expertise in public administration and finance	Over 40 years in civil services
6	Ms. Vibha Padalkar, Independent Non-Executive Director	• Chartered Accountant	• Managing Director and CEO of HDFC Life Insurance Company • Expertise in finance and insurance sectors	Over 30 years
7	Mr. Saurabh Agrawal, Non-Executive Director	• Bachelor's in Chemical Engineering from IIT Roorkee • PGDM from IIM Calcutta	• Group Chief Financial Officer of Tata Sons • Expertise in corporate finance and strategy	Over 25 years
8	Mr. Sanjay V. Bhandarkar, Independent Non-Executive Director	• MBA from XLRI, Jamshedpur	• Former Managing Director of Rothschild India • Experience in investment banking and corporate finance	Over 30 years
9	Mr. Tarun Bajaj, Independent Non-Executive Director	• Bachelor's in Commerce from Shri Ram College of Commerce, Delhi University • MBA from Indian Institute of Management Ahmedabad • M.Sc. from London School of Economics and Political Science	• Former Revenue Secretary, Government of India • Expertise in finance, taxation, and public administration	Over 34 years in civil services
10	Pramod Agarwal, Independent Non-Executive Director	• B.Tech (Civil) - IIT Mumbai • M. Tech (Design Engineering) IIT Delhi	• Former Chairman and Managing Director (CMD) of Coal India Limited, Principal Secretary in Government of Madhya Pradesh • Project management, Strategic alliances • Tactical planning	Over 30+ years in civil services

7. Summary of activities and past experience in similar activities:

- In the electricity distribution sector, Tata Power is providing uninterrupted, affordable, and reliable power supply to consumers across Mumbai, Ajmer, and in the states of Delhi and Odisha.
- I. **Distribution License in Mumbai:** The Hon'ble MERC granted a Distribution License to Tata Power (Distribution License No. 1 of 2014) for a period of 25 years for Mumbai City, and part of Mumbai Suburban Area, (areas of Mira Bhayandar Municipal Corporation including area covered under Chene and Varsave). Tata Power Distribution - Mumbai has a customer base of over 0.8 million consumers in Mumbai across an area of 485 Sq. kms., with a network length of 4,850 CKM and peak demand of 1,076 MW. Tata Power Distribution-Mumbai operates a state-of-the-art electricity distribution network with distribution losses of around 1.24%.
- II. **Distribution License in Delhi:** Tata Power Delhi Distribution Limited (Tata Power - DDL) was incorporated in July 2002 as a Joint Venture of the Tata Power Company Limited (51%) and the Government of the National Capital Territory of Delhi (49%) on the Public Private Partnership (PPP) model. Tata Power - DDL serves customer base of about 2.1 million, manages an electricity distribution network of about 12500 CKM. The AT&C loss levels have been reduced from 53.1% in 2002 to 5.54% in 2025.
- III. **Distribution License in Central Odisha:** Tata Power Central Odisha Distribution Limited (TPCODL) is a Joint Venture between Tata Power and the Government of Odisha with the majority stake being held by Tata Power Company (51%). TPCODL serves a customer base of 3.3 million over a vast distribution area of 29,354 sq. km. Starting from 30.49% at the time of acquisition in June 2020, the AT&C losses now stand at 19.6%. TPCODL manages an electricity distribution network of 114119 Ckt. Km.
- IV. **Distribution License in Northern Odisha:** Tata Power Northern Odisha Distribution Limited (TPNODL) was formed in April 2021 as a Joint Venture between Tata Power (51%) and GRIDCO Ltd (49%) to carry out the function of distribution and retail supply of electricity. TPNODL serves customer base of 2 million, spanning across an area of 27920 sq. km. The AT&C losses for the year stood at 12.6% at the end of FY 25 which is an achievement of 4.49 % less than the target of 17.09% assigned by the Hon'ble OERC. TPNODL operates 566 power transformers, 81168 distribution transformers and 164629 ckm of Network.
- V. **Distribution License in Southern Odisha:** Tata Power Southern Odisha Distribution Limited (TPSODL) started its operations in January 2021. With a consumer base of about 2.2 million, TPSODL spans for around 48,751 Sq. kms. in the southern parts of Odisha. TPSODL manages and operates 112955 ckm of network. The peak demand recorded was 798 MW.
- VI. **Distribution License in Western Odisha:** Tata Power Western Odisha Distribution Limited (TPWODL) is a Joint Venture between Tata Power (51%) and GRIDCO Limited (49%) and started its operations in January 2021. TPWODL had a registered customer base of 2.2 million covering 48,373 sq. km. TPWODL manages and operates 692 power transformers, 82752 distribution transformers, 179694 Ckt. Km. of Network. The AT&C losses during FY 25 were 17.1%. Peak demand recorded was 1780 MW.
- VII. **Distribution Franchisee in Ajmer:** Tata Power Ajmer Distribution Limited (TPADL) is a distribution franchisee having signed a Distribution Franchise Agreement (DFA) with Ajmer Vidyut Vitran Nigam Limited. TPADL is responsible for operating and maintaining the distribution network in Ajmer City and managing the billing and collection across an area of around 200 Sq. Kms. TPADL has contributed towards reduction of AT&C losses from 17.2% to 7.8%.
8. **Proposed area of supply, its description and number of consumers proposed to be served:** The Tata Power Company Limited seeks to undertake distribution and supply of power in the geographically connected area comprising of Six (6) revenue districts of BESCOM namely Chikballapura, Kolar, Bengaluru Rural, Ramanagara, Tumakuru and Chitradurga. The aforementioned areas cover either entirely or partially the area of 1. Tumakuru City Corporation 2. Chikballapura City Municipal Council 3. Chintamani City Municipal Council 4. Gowribidanur City Municipal Council 5. Shidlaghatta City Municipal Council 6. Kolar City Municipal Council 7. Mulbagal City Municipal Council 8. Robertsonpet City Municipal Council 9. Doddaballapur City Municipal Council 10. Hosakote City Municipal Council 11. Nelamangala City Municipal Council 12. Chanapattana City Municipal Council 13. Kanakapura City Municipal Council 14. Ramanagara City Municipal Council 15. Sira City Municipal Council 16. Chitradurga City Municipal Council 17. Challakere City Municipal Council 18. Hiriyur City Municipal Council. TPCPL will serve more than 186,500 (One hundred eighty-six thousand five hundred) consumers by the end of 3 years from grant of Licence.

9. Contact details of the nodal person from whom copy of application may be obtained for inspection or purchase:

(i) Name and Designation of Person	Shri Manish Dahake, Group Head - Network Planning & Consumer Engineering (City)
(ii) Address of the office from where to obtain copy of application for inspection or purchase:	The Tata Power Company Limited, Distribution Division, Senapati Bapat Marg, Lower Parel, Mumbai 400 013, India
(iii) Detailed application documents along with CD (in English) (on payment of Rs. 150/- in cash or by DD/ Cheque drawn on [The Tata Power Company Limited] payable at Mumbai).	
(iv) Detailed application documents (in English) (on payment of Rs. 100/-);	
(v) CD of detailed application document (in English) (on payment of Rs. 50/-);	

10. Website address from where the copy of application and other documents mentioned therein may be downloaded free of cost: Website: www.tatapower.com

11. The Tata Power Company Limited hereby confirms and declares that the Applicant duly complies with the additional requirements laid down under Rule 3 of the Distribution of Electricity Licence (Additional Requirements of Capital Adequacy, Creditworthiness and Code of Conduct) Rules, 2005 (amended from time to time) notified by the Central Government. TPC has filed Licence Application as detailed hereinabove and also enclosed all the compliance documents as part of the application.

12. In response to the Public Notice published, every person who intends to file suggestions/objections can submit the same in English or Kannada language in writing to email id: asst.secykero@gmail.com. In case of difficulty in accessing this feature, the concerned stakeholder can contact the KERC Office on Mobile No.: 8147 144 627 or on email id: asst.secykero@gmail.com in between 10:00 AM to 05:00 PM on all the working days.

13. A person who has submitted his / her suggestion / objection through email id mentioned above need not file any hard copy of its submission. Persons who do not have access to electronic media can file their suggestion/objection in a hard copy addressed to The Secretary, Karnataka Electricity Regulatory Commission, Address: No 16C-1, Millers Road, Kaverappa Layout, Vasanthanagar, Bengaluru Karnataka 560052 within thirty (30) days from the date of publication of this notice, along with proof of service on Mr. V. H. Wagle, Tata Power Company Limited [Tel: (91-22)-67172953. Email: vidyadhar.wagle@tatapower.com] and should carry the full name, postal address and E-mail address, if any, of the sender. Suggestions and/or objections received after 5 PM on 23rd June 2026 shall not be considered. Suggestions/Objections filed through any other mode shall not be considered.

14. TPC shall reply to each of the objections/comments received within three days of the receipt of the same but not later than 27th June 2026 for all the objections/comments received till 23rd June 2026.

Sd/-
Vidyadhar Hari Wagle
Chief - Regulatory
Place: Mumbai
Date: 25th May, 2026
The Tata Power Company Limited



TATA POWER
THE TATA POWER COMPANY LIMITED,
Bombay House, 24, Horni Mody Street, Mumbai - 400 001, India. Tel: (9122) 6955 8282, Fax: (91 22) 6955 8891 Website: www.tatapower.com CIN: L28920MH1919PLC000567

PUBLIC NOTICE

Notice inviting suggestions/objecton on the Application filed by The Tata Power Company Limited for grant of Distribution Licence under Section 14 and Section 15 of Electricity Act, 2003 for three (3) revenue districts of MESCOM namely Shivamogga, Dakshin Kannada and Udupi

- (Case No. MP/04/2026)
1. The Tata Power Company Limited (Tata Power) has filed an Application (Case No. MP/04/2026) before the Karnataka Electricity Regulatory Commission (KERC/Commission) for grant of Distribution Licence to TPCPL for the geographically connected areas comprising three (3) revenue districts of MESCOM namely Shivamogga, Dakshin Kannada and Udupi under Sections 14 and 15 of Electricity Act, 2003 ("the Act") read with Karnataka Electricity Regulatory Commission, KERC (Licensing) Regulations, 2004 and other applicable Rules and Regulations. The Commission has directed Tata Power to publish a Public Notice under Section 15 (2) of the Act.

2. The salient features of the Application are briefly provided below:

Applicant's Name:	The Tata Power Company Limited
Address of Applicant's Registered Office:	Bombay House 24 Horni Mody Street Mumbai 400 001
Nature of license applied for:	Distribution License under 6th proviso of Section 14 of the Act
Applicant's principal place of business:	Geographically connected areas comprising Three (3) revenue districts of MESCOM namely Shivamogga, Dakshin Kannada and Udupi

3. Other salient features of the Application:
- The Tata Power Company Limited is catering to the power demand of the consumers across Mumbai, Ajmer, and in the states of Delhi and Odisha.
 - Tata Power Distribution - Mumbai has a customer base of over 0.8 million consumers in Mumbai across an area of 485 Sq. kms, with a network length of 4850 CKM and more than 99.99% reliability, which is among the highest in the country.
 - Tata Power has remarkable performance at Tata Power - DDL, Tata Power Central Odisha Distribution Limited (TPCODL), Tata Power Northern Odisha Distribution Limited (TPNODL), Tata Power Southern Odisha Distribution Limited (TPSODL), Tata Power Western Odisha Distribution Limited (TPWODL), Tata Power Ajmer Distribution Limited (TPADL).
 - Tata Power has been engaged in the business of distribution of electricity for over a century and is thereby in possession of unrivalled expertise and capabilities to manage the increasingly complex electricity distribution business. The Petitioner intends to leverage multiple synergies and thus cater to the ever-increasing power demand of consumers in the proposed area of supply i.e. the geographically connected area comprising of Three (3) revenue districts of MESCOM namely Shivamogga, Dakshin Kannada and Udupi.
 - The proposed area for which The Tata Power Company Limited is seeking Distribution License, presently falls within the distribution area of Mangalore Electricity Supply Company Limited (MESCOM).

4. Legal Status of the Applicant and Registration No.:
Public Limited Company - CIN [L28920MH1919PLC000567]

5. Shareholding Pattern:

Sr. No.	Name of Shareholder	No. of shares held (31 st March 2025)
(i)	Promoter & Promoter Group	1497257565
(ii)	Public	1698081982
(iii)	Non Promoter - Non Public	0
(iv)	Shares Underlying DRs	0
(v)	Shares Held By Employee Trust	0
(vi)	Total	3195339547

6. Management Profile (Board of Directors):

Sr. No.	Name and Designation	Qualification	Area of Expertise	Experience
1	Mr. Natarajan Chandrasekaran, Non-Independent, Non-Executive Director, Chairperson	• Masters in Computer Applications, Regional Engineering College, Trichy • Honorary 'Doctor of Letters', Regional Engineering College, Trichy	• Chairman of Tata Sons • Leadership in global business operations	Over 36 years
2	Dr. Praveer Sinha, Managing Director & CEO	• Ph.D. from Indian Institute of Technology, Delhi • Master's in Business Law from National Law School, Bangalore • Electrical Engineering degree from Delhi College of Engineering	• Power sector expert • Leadership in power generation and distribution	Over 36 years
3	Ms. Anjali Bansal, Independent Non-Executive Director	• Bachelor's in Computer Engineering • Master's in International Finance and Business from Columbia University	• Expertise in corporate governance • Experience in technology and financial services sectors	Over 20 years
4	Mr. Ashok Sinha, Independent Non-Executive Director	• Bachelor's in Chemical Engineering from IIT Kanpur • MBA from IIM Bangalore	• Extensive experience in the energy sector • Former Chairman and Managing Director of BPCL	Over 38 years
5	Mr. Rajiv Mehriishi, Independent Non-Executive Director	• Master's in History • MBA from University of Strathclyde, UK	• Former Comptroller and Auditor General of India • Expertise in public administration and finance	Over 40 years in civil services
6	Ms. Vibha Padalkar, Independent Non-Executive Director	• Chartered Accountant	• Managing Director and CEO of HDFC Life Insurance Company • Expertise in finance and insurance sectors	Over 30 years
7	Mr. Saurabh Agrawal, Non-Executive Director	• Bachelor's in Chemical Engineering from IIT Roorkee • PGDM from IIM Calcutta	• Group Chief Financial Officer of Tata Sons • Expertise in corporate finance and strategy	Over 25 years
8	Mr. Sanjay V. Bhandarkar, Independent Non-Executive Director	• MBA from XLRI, Jamshedpur	• Former Managing Director of Rothschild India • Experience in investment banking and corporate finance	Over 30 years
9	Mr. Tarun Bajaj, Independent Non-Executive Director	• Bachelor's in Commerce from Shri Ram College of Commerce, Delhi University • MBA from Indian Institute of Management Ahmedabad • M.Sc. from London School of Economics and Political Science	• Former Revenue Secretary, Government of India • Expertise in finance, taxation, and public administration	Over 34 years in civil services
10	Pramod Agarwal, Independent Non-Executive Director	• B.Tech (Civil) - IIT Mumbai • M. Tech (Design Engineering) IIT Delhi	• Former Chairman and Managing Director (CMD) of Coal India Limited, Principal Secretary in Government of Madhya Pradesh • Project management, Strategic alliances • Tactical planning	Over 30+ years in civil services

7. Summary of activities and past experience in similar activities:

- In the electricity distribution sector, Tata Power is providing uninterrupted, affordable, and reliable power supply to consumers across Mumbai, Ajmer, and in the states of Delhi and Odisha.
- I. **Distribution License in Mumbai:** The Hon'ble MERC granted a Distribution License to Tata Power (Distribution License No. 1 of 2014) for a period of 25 years for Mumbai City, and part of Mumbai Suburban Area, (areas of Mira Bhayandar Municipal Corporation including area covered under Chene and Varsave). Tata Power Distribution - Mumbai has a customer base of over 0.8 million consumers in Mumbai across an area of 485 Sq. kms., with a network length of 4,850 CKM and peak demand of 1,076 MW. Tata Power Distribution-Mumbai operates a state-of-the-art electricity distribution network with distribution losses of around 1.24%.
- II. **Distribution License in Delhi:** Tata Power Delhi Distribution Limited (Tata Power - DDL) was incorporated in July 2002 as a Joint Venture of the Tata Power Company Limited (51%) and the Government of the National Capital Territory of Delhi (49%) on the Public Private Partnership (PPP) model. Tata Power - DDL serves customer base of about 2.1 million, manages an electricity distribution network of about 12500 CKM. The AT&C loss levels have been reduced from 53.1% in 2002 to 5.54% in 2025.
- III. **Distribution License in Central Odisha:** Tata Power Central Odisha Distribution Limited (TPCODL) is a Joint Venture between Tata Power and the Government of Odisha with the majority stake being held by Tata Power Company (51%). TPCODL serves a customer base of 3.3 million over a vast distribution area of 29,354 sq. km. Starting from 30.49% at the time of acquisition in June 2020, the AT&C losses now stand at 19.6%. TPCODL manages an electricity distribution network of 114119 Ckt. Km.
- IV. **Distribution License in Northern Odisha:** Tata Power Northern Odisha Distribution Limited (TPNODL) was formed in April 2021 as a Joint Venture between Tata Power (51%) and GRIDCO Ltd (49%) to carry out the function of distribution and retail supply of electricity. TPNODL serves customer base of 2 million, spanning across an area of 27920 sq. km. The AT&C losses for the year stood at 12.6% at the end of FY 25 which is an achievement of 4.49 % less than the target of 17.09% assigned by the Hon'ble OERC. TPNODL operates 566 power transformers, 81168 distribution transformers and 164629 ckm of Network.
- V. **Distribution License in Southern Odisha:** Tata Power Southern Odisha Distribution Limited (TPSODL) started its operations in January 2021. With a consumer base of about 2.2 million, TPSODL spans for around 48,751 Sq. kms. in the southern parts of Odisha. TPSODL manages and operates 112955 ckm of network. The peak demand recorded was 798 MW.
- VI. **Distribution License in Western Odisha:** Tata Power Western Odisha Distribution Limited (TPWODL) is a Joint Venture between Tata Power (51%) and GRIDCO Limited (49%) and started its operations in January 2021. TPWODL had a registered customer base of 2.2 million covering 48,373 sq. km. TPWODL manages and operates 692 power transformers, 82752 distribution transformers, 179694 Ckt. Km. of Network. The AT&C losses during FY 25 were 17.1%. Peak demand recorded was 1780 MW.
- VII. **Distribution Franchisee in Ajmer:** Tata Power Ajmer Distribution Limited (TPADL) is a distribution franchisee having signed a Distribution Franchise Agreement (DFA) with Ajmer Vidyut Vitran Nigam Limited. TPADL is responsible for operating and maintaining the distribution network in Ajmer City and managing the billing and collection across an area of around 200 Sq. Kms. TPADL has contributed towards reduction of AT&C losses from 17.2% to 7.8%.
8. **Proposed area of supply, its description and number of consumers proposed to be served:** The Tata Power Company Limited seeks to undertake distribution and supply of power in the geographically connected area comprising of three (3) revenue districts of MESCOM namely Shivamogga, Dakshin Kannada and Udupi. The aforementioned areas cover either entirely or partially the area of 1. Shivamogga City Corporation 2. Mangaluru City Corporation 3. Udupi City Municipal Council 4. Shivamogga Mahanagara Palike 5. Ullal City Municipal Council. TPCPL will serve more than 34,600 (Thirty-Four Thousand Six Hundred) consumers by the end of 3 years from grant of Licence.

9. Contact details of the nodal person from whom copy of application may be obtained for inspection or purchase:

(i) Name and Designation of Person	Shri. Manish Dahake, Group Head - Network Planning & Consumer Engineering (City)
(ii) Address of the office from where to obtain copy of application for inspection or purchase:	The Tata Power Company Limited, Distribution Division, Senapati Bapat Marg, Lower Parel, Mumbai 400 013, India.
(iii) Detailed application documents along with CD (in English) (on payment of Rs. 150/- in cash or by DD/ Cheque drawn on [The Tata Power Company Limited] payable at Mumbai).	
(iv) Detailed application documents (in English) (on payment of Rs. 100/-);	
(v) CD of detailed application document (in English) (on payment of Rs. 50/-);	

10. Website address from where the copy of application and other documents mentioned therein may be downloaded free of cost: Website: www.tatapower.com

11. The Tata Power Company Limited hereby confirms and declares that the Applicant duly complies with the additional requirements laid down under Rule 3 of the Distribution of Electricity Licence (Additional Requirements of Capital Adequacy, Creditworthiness and Code of Conduct) Rules, 2005 (amended from time to time) notified by the Central Government. TPC has filed Licence Application as detailed hereinabove and also enclosed all the compliance documents as part of the application.

12. In response to the Public Notice published, every person who intends to file suggestions/objections can submit the same in English or Kannada language in writing to email id: asst.secykero@gmail.com. In case of difficulty in accessing this feature, the concerned stakeholder can contact the KERC Office on Mobile No.: 8147 144 627 or on email id: asst.secykero@gmail.com in between 10:00 AM to 05:00 PM on all the working days.

13. A person who has submitted his / her suggestion / objection through email id mentioned above need not file any hard copy of its submission. Persons who do not have access to electronic media can file their suggestion/objection in a hard copy addressed to The Secretary, Karnataka Electricity Regulatory Commission, Address: No 16C-1, Millers Road, Kaverappa Layout, Vasanthanagar, Bengaluru Karnataka 560052 within thirty (30) days from the date of publication of this notice, along with proof of service on Mr. V. H. Wagle, Tata Power Company Limited [Tel: (91-22)-67172953. Email: vidyadhar.wagle@tatapower.com] and should carry the full name, postal address and E-mail address, if any, of the sender. Suggestions and/or objections received after 5 PM on 23rd June 2026 shall not be considered. Suggestions/Objections filed through any other mode shall not be considered.

14. TPC shall reply to each of the objections/comments received within three days of the receipt of the same but not later than 27th June 2026 for all the objections/comments received till 23rd June 2026.

Sd/-
Vidyadhar Hari Wagle
Chief - Regulatory
Place: Mumbai
Date: 25th May, 2026
The Tata Power Company Limited

Companies

EXPANDS BRITISH GIANT'S ROLE AT STATE-RUN CO

ONGC Ties Up with BP to Boost Western Offshore Field Output

Our Bureau

New Delhi: State-run Oil and Natural Gas Corporation (ONGC) has once again picked BP to help boost production from some of its largest fields in return for a fee.

BP already has a similar arrangement for ONGC's flagship Mumbai High fields, but the latest move significantly expands its role, making it responsible for helping enhance output from fields that account for about 72% of ONGC's gas production and 60% of its oil output.

For BP, a global energy major that remained a junior partner to Reliance Industries in India for over a decade, the expanding role across ONGC's upstream assets marks a new trajectory and growing influence in the country.

ONGC on Monday said BP had been selected as the technical services provider (TSP) for its Western Offshore fields through an open bidding process. Western Offshore includes some of ONGC's largest assets, such as Neelam and Bassein. It also includes Mumbai High, for which a separate arrangement was put in place last year.

"TSP has indicated a substantial potential increase of 10.8% in crude oil (from base line production of 46.25 million metric tonnes (MMT) to 51.26 MMT) and 31.5% increase in gas production (from 82.68 billion cubic meters (BCM) to 108.69 BCM) for the 10-year contract period," ONGC said in a statement.

As TSP, BP is expected to prepare production enhancement plans for all fields in Western Offshore, while ONGC will make the investments required to execute them. BP will be compensated for its expertise via "a fixed fee for the first two years, followed by a service fee," ONGC said.

Suzlon Q4 Net Slips Despite Highest-ever Deliveries

Our Bureau

Mumbai: Wind energy company Suzlon Energy posted a 5.7% drop in consolidated net profit for the fiscal fourth quarter despite an increase in revenue and wind turbine deliveries.

Profit in the three months ended March 31 declined to ₹1,114 crore from ₹1,181 crore a year earlier. Revenue from operations rose 45% to ₹5,468 crore while Ebitda surged 39% to ₹564 crore. Ebitda margin however narrowed to 17.6% from 18.4% a year ago.

Suzlon's wind turbine net deliveries sharply increased to 830 MW in Q4 FY26, from 573 MW a year earlier, and 617 MW in the preceding quarter. The company also recorded an exceptional gain of ₹70 crore during the quarter.

For the financial year ended March 31, Suzlon reported revenue of ₹16,679 crore, up from ₹10,851 crore in FY25. Net profit rose to ₹3,163 crore from ₹2,072 crore while Ebitda increased to ₹3,022 crore from ₹1,857 crore.



BOI
Bank of India

Head Office: Third Party Product Division, Star House - II, C-5, G-Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051

Public Notice

Bank of India hereby informs the general public, its customers, and all concerned parties that Corporate Agency arrangement between Bank of India and Star Health and Allied Insurance Company Limited has been terminated with effect from 30th January 2026.

With effect from the aforesaid date, Bank of India is no longer associated with Star Health and Allied Insurance Company Limited and shall not solicit, procure, service, or facilitate any insurance business on its behalf.

Existing insurance policies issued under this arrangement remain unaffected and will be serviced by Star Health and Allied Insurance Company Limited. For speedy disposal of the issues, Customers are advised to directly contact Star Health and Allied Insurance Company Limited for any queries or claims.

This notice is issued strictly as an intimation, without any advice, assurance, or recommendation, and the Bank shall not be liable for any loss, claim, dispute or consequence arising out of the termination of the arrangement or customer's independent decision regarding renewal or continuation or termination of its policy.

Date: 25.05.2026
Place: Mumbai
General Manager
TPPD



PSPCL Punjab State Power Corporation Limited

Regd. Office: PSEB Head Office, The Mall Patiala - 147001
Corporate Identity No. U40109PB2010SGC033813 Website: www.pspcl.in
Contact Number: 96461-26075, Email id: manager-scada@pspcil.in
Tender Enquiry No. 358/DIT-1044/Vol-4 Dated: 25.05.2026

Dy. CE/IT (A&PM), Ground Floor, 7-Story Building, PSPCL Head Office, The Mall, Patiala invites e-tender for conducting the cyber security audit of SCADA/DMS system, IT office (in house packages), DC and DRC related infrastructure from CERT-In empaneled agency. For detailed NIT & Tender specifications please refer to <https://eproc.punjab.gov.in> from 25.05.2026, 11:00AM onwards.

Note:- Corrigendum and addendum, if any will be published online at <https://eproc.punjab.gov.in>

C 59226, DFRUP-1079/12/2026-27/11679



Gajanan Paper Mills Pvt. Ltd.

INVITATION FOR EXPRESSION OF INTEREST FOR RESOLUTION PROFESSIONAL
ENGAGED IN MANUFACTURING OF VARIOUS KINDS OF PAPERS AT MALKAJUR DIST. BULMAMA (MAHARASHTRA)
(Under sub-regulation (1) of regulation 38A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	M/S. GAJANAN PAPER MILLS PVT. LTD. PAN- AAAC04019Q CIN- U21010MH1994PTC080267
2. Address of the registered office	Plot no. B-10, 11& 12, MIDC

Devotion meets vibe How *bhajan* jamming is reshaping Ngp's evenings

■ By Reema Mewar
NAGPUR, May 25

FOR centuries, homes, temples, and community halls in India have echoed with the sounds of families and loved ones sitting down together and immersing themselves in 'bhajans'. Today, that same soulful music has found a new setting in the form

DIFFERENT STROKES

of bhajan clubbing or bhajan jamming sessions, curated to attract younger audiences. These sessions are emerging as a new cultural format in the city, and since their formal introduction around August 2025, they have gained ground rapidly, both in terms of attendees and organisers.

Lack of variety in recreational activities

FOR Mayur Motwani, a char-

tered accountant (CA) and co-founder of one such group, the idea was never to make money or gain fame.

"Our primary focus was always to give Nagpurians this experience. In Nagpur, if you want to go out with friends or just enjoy an evening alone, there isn't much to do apart from going to cafes or theatres. Jamming sessions were a unique way to bring people together in a family-friendly setting. We initially started with a few Bollywood songs as well as bhajans, but because the bhajans were so popular with everyone, we switched to only bhajan jamming," he explained.

"These gathering were initially organised keeping the youth in mind, but surprisingly, we get people from all age groups who participate enthusiastically."

Bridge between spirituality, a unique social experience

"If I had to describe this concept simply, it would be 'devotion meets vibe'," said Mayur. "We wanted to create a bridge



between spirituality and an interesting social experience. I have observed that a lot of young people today do not regularly visit temples or actively engage with religious practices. These sessions provide an alternative 'entry point' that retains devotion, which is essence of *bhajans*, while making it more interesting and relatable for the youth."

Another organiser, Sneha Umredkar, told *The Hitavada*, "The atmosphere during these *bhajan* clubbing sessions is surreal. Everybody is completely engrossed in the music. There is so much excitement and togetherness in the air; I have person-

ally witnessed so many sessions as an organiser, but even I get goosebumps."

Choice of music

MUSIC selection plays a central role in shaping this experience. "We deliberately choose well-known *bhajans* so that everyone can join in the singing. At the same time, we introduce lesser-known *bhajans* that we think the audience may enjoy. This also lets the audience learn new *bhajans*. Ultimately, the main focus is participation from the audience, and we try to inculcate that as much as possible."

Mayur added.

Safe atmosphere for women

SNEHA said that a large portion of the audience during sessions is women. "This makes sense too, as the environment is much safer for women as compared to traditional clubs. There is obviously no alcohol, and everyone comes with their families, so there is no scope of any sort of harassment towards women."

She explained, "I see so many girls coming with their friends, sisters, or cousins, simply to have a good time without worrying about their safety. It is very heartwarming to know that we have been able to create such a space through our platform."

What distinguishes these sessions is not a reinvention of how bhajans are sung, but a chance in how it is experienced. By relocating a familiar practice into a new social setting, the organisers are creating a space where devotion, music, and community intersect, in the most wholesome way possible.

Insta reel lands 2 youths in police net for night drone shoot in forest



■ Staff Reporter
NAGPUR, May 25

A LATE-NIGHT drone flight inside a protected forest has landed two youths in legal trouble in Nagpur Rural area. Police have registered separate cases against the duo after an investigation revealed that they allegedly entered wildlife habitats at night, filmed videos using a drone without permission, and disturbed wild animals in the Morghas and Chorbahuli forest areas.

According to police, a video uploaded on the Instagram account "@lifeinkamptee" was verified and found to have been shot in the Morghas and Chorbahuli forest areas. During the inquiry, police identified the accused as Khalfan Jain Istiyaq Patel (18) and Mohammed Aman Danish Ayaz Ahmed (22), both residents of Kamptee.

Investigators found that on May 12, the two accused allegedly entered the forest at night in a vehicle and used powerful flashlight beams to track the movement of wild animals.

Police said, they attempted to chase and capture the animals and also drove at high speed through the forest which disturbed wildlife and posed a threat to their natural habitat.

Based on these findings, Deolapar Police registered a case against both accused under Section 281 of the Bharatiya Nyaya Sanhita (BNS) along with Section 9 of the Wildlife Protection Act, 1972.

In a separate incident, police found that on May 15, the accused allegedly carried out drone-based video shooting in the Chorbahuli forest area without obtaining permission from the government or the concerned authorities. The forest is known to be a habitat for wild animals, including tigers, bears and leopards.

As the drone operation was conducted without prior approval and violated government regulations, another case has been registered against both accused under Section 223 of the Bharatiya Nyaya Sanhita. Further investigation is underway.

Stress in the Wild: New tiger study flags buffer zone crisis in Tadoba

The findings are stark. Tigers living near tourism roads, heavy vehicle movement and areas of intense human interference consistently recorded elevated stress levels. The effect was found to be particularly severe in Tadoba and Bandhavgarh, prompting researchers to specifically recommend "strengthened management of buffer zones"

■ Staff Reporter
NAGPUR, May 25

A LANDMARK nationwide tiger study by Hyderabad-based CSIR-Centre for Cellular and Molecular Biology (CCMB) has raised a serious conservation warning for Maharashtra's Tadoba-Andhari Tiger Reserve (IATR), identifying its buffer zone as one of the country's most disturbance-prone tiger habitats where unchecked human activity is driving up physiological stress in big cats.

Published in the international journal *Animal Conservation*, the study tracked tiger stress and breeding patterns across five major reserves, including Tadoba and Bandhavgarh, over two years. Scientists analysed 610 geneticaly verified tiger scat samples collected between 2020 and 2023 to measure stress hormones and reproductive indicators. The findings are stark. Tigers living near tourism roads, heavy vehicle movement and areas of intense human interference consistently recorded elevated stress levels. The effect was found to be particularly severe in Tadoba and Bandhavgarh, prompting researchers to specifically recommend "strengthened management of buffer zones".

Buffer zones under pressure

THE recommendation carries



major implications for Vidarbha, where Tadoba's tourism-driven economy has expanded rapidly over the past decade, bringing with it resorts, safari traffic, village pressure and growing commercial activity around forest fringes. The study found that, while buffer-zone tigers appear somewhat habituated to constant human presence, core-area tigers showed sharp stress spikes whenever tourism pressure entered protected interiors. Scientists warned that, the distinction between 'safe core' and 'disturbed buffer' is increasingly collapsing. "Tigresses prefer breeding in the quiet parts of the forests. However, it is getting difficult to find such suitable areas," said Dr G Umaphathy, Chief Scientist at CCMB and lead author of the study. "In Tadoba and Corbett, the buffer zones already have high tiger pop-

ulation. It is a cause of concern if the core areas of the forests also become stressful for the tigresses," he said.

Tigresses losing low-disturbance breeding space in Tadoba

RESEARCHERS found that, female tigers tended to choose comparatively less disturbed locations for breeding. However, in Tadoba, several potential breeding areas showed overlap with zones of tourism and anthropogenic activity, indicating shrinking low-disturbance spaces. The study noted that, tigers in areas with higher tourist vehicle movement and

greater human activity, recorded significantly higher faecal glucocorticoid metabolite levels, a key stress biomarker.

In Tadoba specifically, stress levels rose during tourism periods and in areas with high anthropogenic disturbance. Scientists warned that, chronic stress can affect not only breeding success, but also cub development. "Not only the reproductive success of tigers is lower under stress, further, the young ones will grow up differently in such conditions," Dr Umaphathy added.

Tourism needs regulation, not rejection

THE researchers stopped short of opposing tourism, acknowledging its role in conservation funding and rural livelihood. Instead, they called for scientifically regulated tourism management, including tighter control of vehicle numbers, shorter safari duration and stronger protection of breeding habitats in buffer regions.

For Tadoba, where tourism and tiger conservation increasingly co-exist in fragile balance, the study delivers a direct message. Buffer zones can no longer be treated as peripheral landscapes. They have become frontline tiger habitats, demanding the same ecological sensitivity as core forests.

Citizens form human-chain to save trees on London Street, Amrai

■ Staff Reporter
NAGPUR, May 25

CITIZENS formed a long human-chain between Plot Numbers 3 and 4 of the proposed London Street project on the Khamla-Jaitala Road and the Sonegaon Amrai area demanding preservation of more than 138 trees marked for felling under the project and 61 trees in the Amrai area on Sunday.

The participants stated that they do not oppose development but it should not be done at the cost of environmental destruction. They expressed concern that Nagpur had moved far away from its identity as a Green City and was rapidly turning into a concrete jungle which is causing rise in temperatures every passing year. They also said, rapidly deteriorating green cover has been making life more difficult, especially during summer every year. They demanded that the authorities concerned should focus on creating green gardens and playgrounds instead of excessive concrete-based development. They also urged that the remaining green cover across the city be protected at all costs.

NAME CHANGE
I hitherto known as JANGILI RAJESHWARI alias LAVANYA SHIVKUMAR KODELWAR D/o JANGILI RAJAIAH W/o SHIVKUMAR KODELWAR, R/o-0-0, Kannepalli, Mahagaon, Aheri, Gadchiroli, Maharashtra-442705, have changed my name and shall hereafter be known as LAVANYA SHIVKUMAR KODELWAR.

CHANGE OF NAME & DATE OF BIRTH
I, No 13666869A Ex Hav Aba Gokhale of Brigade of The Guards and presently residing at Laghuvatn Colony, Hinganghat, Dist: Wardha (M.S.) have changed the name of my spouse from ANNA PURNA to ANNAPURNA ABARAO GOKHALE and date of birth from 12/01/1959 to 30/06/1956 vide Affidavit sworn before 1st class Magistrate and Notary dated 26/05/2026.
(L.H. Thumb Impression of Deponent)
(No 13666869A Ex Hav Aba Gokhale)
Place: Wardha
Date: 26 May 2026

CHANGE OF NAME & DATE OF BIRTH
I, RATTAN MALA (Name recorded in service documents) wife of Army No. 14514144M Rank HON'Y NB/SUB Name Bapurao Kohale resident of Manisha Colony, Shegaon Naka, Dist-Amravati-444604 (Address) have changed my name from RATTAN MALA to RATNAMALA BAPURAO KOHALE DOB as recorded in Discharge Book 15-02-1963. Correct DOB Required to be change
01-07-1957 Vide Affidavit dated 15-05-2026.

CHANGE OF NAME
I, Sambashio Nilkanth Deotale, Rank-Ex NK, No-14281035N, residing at Ward No. 1, Nakoda, Post-Cement Nagar, Ta & Dist- Chandrapur - 442502, Maharashtra state that my date of birth is 04/06/1949. I have changed my name from SAMBASHIO to SAMBSHIO NILKANTH DEOTALA for all future purposes, vide affidavit dated 25/05/2026. Both names belong to one and the same person.

Police arrest 2 for betting on IPL match

NAGPUR, May 25

HUDKESHWAR Police raided a flat in the Gargoti area and arrested two persons allegedly involved in cricket betting during an IPL match.

The action was carried out on the night of May 21 after police received information that betting was being conducted on the IPL 2026 match between Punjab Kings and Lucknow Super Giants from a residence in Dhananjay Housing Society.

During the raid, police allegedly caught Sanjay Ratiram Barai (48) of New Amar Nagar and Hemant Manohar Barai (39) of Vakilpeth red-handed while accepting bets through mobile phones. Officers seized eight mobile phones, a notebook, a Honda Activa scooter and an Aviator scooter, with the total value of the seized property estimated at Rs 1.48 lakh. Police said the accused, during questioning, revealed the name of another alleged accomplice, Jagdish Khapekar of Telephone Exchange Square. A case has been registered under relevant provisions of the Bharatiya Nyaya Sanhita and the Maharashtra Prevention of Gambling Act.

HC refuses interim relief in Amravati co-op bank chairman election dispute

■ Staff Reporter
NAGPUR, May 25

THE Nagpur Bench of the Bombay High Court has declined to halt the election process for the post of Chairman of Jijau Amravati Co-operative bank, Amravati, rejecting a plea filed by Avinash Ambadas Kothale just a day before the scheduled election.

Justice Nandesh S Deshpande passed the order while hearing Writ Petition. Kothale, represented by Advocate G R Sadar, told the court that he had been elected Chairman on December 31, 2023, for a five-year term ending on December 30, 2028.

He submitted that although he tendered his resignation on April 2, 2026, he had clearly stated that it would become effective only from April 30, 2026.

According to the petitioner, he later changed his mind and withdrew the resignation on April 24, 2026, before it could take effect.

in abeyance.

The State, however, opposed the plea. AGP K R Lule informed the court that the bank's Managing Committee had already accepted



the resignation on April 9, 2026. He further pointed out that Kothale's request to withdraw the resignation was subsequently rejected on May 6, 2026.

Appearing for the bank, Advocate KP Mahalle also opposed the petition and raised objections regarding its maintainability.

Herelied on the Full Bench decision in Vassudev Madkaikar and Others vs State of Goa and Others,

arguing that a writ petition seeking directions against a co-operative bank was not maintainable. He also produced records showing that Kothale had attended and signed the meeting in which his resignation was accepted.

After hearing all sides, including Advocate P Chavhan for the intervenor, the court observed that the resignation had already been accepted before the withdrawal letter was submitted.

In such circumstances, the subsequent withdrawal could not undo the earlier decision, the court noted.

Justice Deshpande also observed that election-related disputes involving co-operative societies are ordinarily required to be pursued through an election petition under Section 91 of the Maharashtra Co-operative Societies Act.

Holding that no exceptional case for intervention had been made out, the court refused to grant ad-interim relief. Notices have been issued to the respondents and the matter is scheduled for further hearing on June 12, 2026.

CHANGE OF NAME
I, SHOBHA (Name recorded in service documents) wife of Army No. JC369430N Rank EX Hon Sub Maj Name RAGHUNATH MAROTIRAO YAWATKAR resident of Vill Sindi, BK. PO- Sindi BK, Tehsil- Achalpur, Amravati - 444808 (Address) have changed my name from SHOBHA to SHOBHA RAGHUNATHRAO YAWATKAR My date of birth is 21-05-1961 vide Affidavit dated 21-05-2026.

Public Notice
Notice is hereby given to the public that my client Abdul Wasim Abdul Kalim Sheikh is owned and possessed below described property.
Maina Bhatpur (Pipri Purnavasi) Maina No. 133, Tah. Arvi, Dist. Wardha having P.S. No. Shingir Plot No. 109 Northern side portion having area 185.00 Sq. Mt. i.e. 1990.0 Sq. Ft. & bounded as: East: Road, West: Plot No. 165 and 166, North: Plot No. 168 & South: Rest portion of said Plot having area 185.00 Sq. Mt. owned by Vilas Dabhi.
That my client Abdul Wasim Abdul Kalim Sheikh purchased the above-described property from Sapna Nikhilarao Mohanrao Nandanrao Ananrao Parbhakar vide registered sale deed dated 10/04/2023 vide document No. 773-2023. At the time purchasing the above described property my client took in his possession original link sale deed of previous owner Sapna Nikhilarao Mohanrao and Nandanrao Ananrao Parbhakar by Vilas Shivramji Dabhi with counter Savita Vilas Dabhi vide registered sale deed 08/11/2019 vide document No. 1839-2019. That said document was original link sale deed is lost from the custody of my client.
That my client obtaining loan by mortgaging the above described property. If any person, bank, or company having any right, title, charge or interest in respect of the above mentioned lost sale deed or property or the above described property or lost sale deed is mortgage any where should send their claims in writing to the undersigned along with documentary evidence in support of the said claim thereof within 7 day of publication of the said notice, failing which the claims if any shall be deemed to have been waived.
ADV. Sachin S. Kurradkar
Sai Nagar, Wardha, Mob. No. 9860941361

FORM 6 (REISSUANCE)
INVITATION FOR EXPRESSION OF INTEREST FOR GAJANAN PAPER MILLS PVT. LTD
ENGAGED IN MANUFACTURING OF VARIOUS TYPES OF PAPERS AT MALJAPUR DIST. BULDANA (MAHARASHTRA)
(Under sub-regulation (1) of regulation 38A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	M/S. GAJANAN PAPER MILLS PVT. LTD. PAN- AAACG4019Q CIN- U21010MH1994PTC080267
2. Address of the registered office	Plot no. B-10, 11 & 12, MIDC area, Village Desarkhed, Malkapur, Dist. Buldana, Maharashtra, India, 443112
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	At the factory & registered office at Malkapur (Maharashtra)
5. Installed capacity of main products/ services	Not available engaged in manufacturing of various kinds of papers
6. Quantity and value of main products/ services sold in last financial year	Quantity: Kraft Paper-1876 tons & Colour 20 tons as per Tax audit report for FY 2023-24. Value: Rs. 11,66,44,267 as per financial statement for FY 2023-24. Quantity: Kraft Paper-163 tons as per Tax audit report for FY 2024-25. Value: Rs. 1,00,87,907 as per financial statement for FY 2024-25.
7. Number of employees/ workmen	Nil as per information provided by suspended management
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	All the relevant documents can be obtained by sending an email at gajananirp@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	All the relevant documents can be obtained by sending an email at gajananirp@gmail.com
10. Last date for receipt of expression of interest	10th June, 2026
11. Date of issue of provisional list of prospective resolution applicants	11th June, 2026
12. Last date for submission of objections to provisional list	16th June, 2026
13. Date of issue of final list of prospective resolution applicants	17th June, 2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	18th June, 2026
15. Last date for submission of resolution plans	28th June, 2026 (90 days period is provided to complete the reinstated CIRP by NCLT which is ending on 05-07-2026) gajananirp@gmail.com
16. Process email id to submit Expression of Interest	
17. Details of Corporate Debtor's registered status as a MSME	Udhyam Reg. no. UDYAM-MH-07-0015938 Dt:17/12/2021

Mahendra Prasad Jindal Resolution Professional
In the matter of Gajanan paper Mills Pvt. Ltd. Reg. No. -18BI/IPA-001/IP-00616/2017-2018/11073 AFA valid upto 31/12/2026
Date: 25/05/2026
Place: Ahmedabad